

Most Urgent
Out at Once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 33863/EC/DBA/2024

Dated 17.09.2024 7 SEP 2024

To,
Sh. Atul Kumar Sharma,
Hony. Secretary,
Delhi Bar Association.

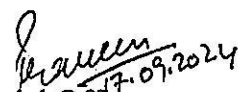
Sub: Objections filed by Sh. Vikas Goyal and Ms. Ragini Singh,
Advocate in respect of the Members, who have obtained the
membership after 31.07.2023.

Sir,

This is to request you that the Election Committee has received objections from Sh. Vikas Goyal, Advocate and Ms. Ragini Singh, Advocate, citing their concern that around 400 members have obtained membership of DBA after 01.08.2023 and have submitted the Declaration forms. It is impressed upon the Committee that amongst the said Declaration, some of the Declarations have been accepted despite the fact that one year membership is mandatory for voting right in DBA. Accordingly, they have made a request for removal of the names of such members whose name have been included in the tentative list of eligible voters.

The Committee is of the view that as far as the judgment of Hon'ble High Court of Delhi in *Lalit Sharma & Ors. Vs. Union of India & Ors. WP(C) 10363/2021 decided on 19/03/2024* is concerned, although the cut off date has been mentioned as 31.07.2024, there is no requirement laid down by the said judgment as to one year's mandatory membership as on 31.07.2024. The Committee is examining the said issue, however, In view of the objections, the Delhi Bar Association is requested to supply the details of such members from amongst the list of tentative members, who have been found to eligible to vote as per the list circulated on 09.09.2024 in order that necessary directions can be made in this respect as well as to clarify its position as to the Members enrolled after 31.07.2023 and their stand qua right to vote.

Please treat this as most urgent.


For Nodal Officer,
Election Committee
Delhi Bar Association 2024

Handwritten notes:
33863/EC/DBA/2024
Chairperson
Election Commission

33864 - 867
No. _____/EC/DBA/2024

7 SEP 2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi
with directions to upload on the official website of Delhi District Courts,
Tis Hazari Courts, Delhi.

Praveen
17.09.2024
For Nodal Officer
Election Committee
Delhi Bar Association 2024